GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4620 ANSWERED ON:21.02.2014 CASES OF TAX EVASION Chauhan Shri Sanjay Singh;Panda Shri Baijayant;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of FINANCE be pleased to state:

(a) the details of the cases of tax evasion detected during the last three years and the current financial year, category-wise;

(b) whether information like the details of demand orders issued, amount of duties involved therein, number of cases dropped and the details of penalties imposed are maintained by the Government or its agencies;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the monitoring mechanism put in place by the Government for monitoring the cases of recovery of taxes/duties filed by various departments functioning under the Central Board of Excise and Customs (CBEC)?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIJ.D. SEELAM)

(a): So far as cases of tax evasion of direct taxes are concerned, the Income Tax Department investigates violations of direct tax laws based on credible information relating to tax evasion through various measures which inter alia include scrutiny of returns, surveys and search & seizure actions. Collection of evidence of tax evasion from different sources leads to assessment of income as per provisions of the Income Tax Act, 1961. Such assessments are subject to appellate processes prescribed under the Income Tax Act.

The statistics for search, seizure and surveys in the iast three financial years and current financial year upto 31st December, 2013 are as follows:-.

```
Search and Seizure Statistics
                                    OF ASSETS SEIZED (In
Financial No. Of Warrants VALUE
                                                                   Rs. Crore) Undisclosed income
                     admitted (In Rupees.
Year executed
    Cash Jewellery Other Total Crore)#
      assets
2010-11 4852 440.28 184.15 150.55 774.98 10,849.16
2011-12 5260 499.9 271.39 134.3 905.6 14017
2012-13 3889 329.71 197.56 47.81 575.08 10291.61
2013-14 3069 353.95 153.84 51.16 559.04 6610.66
(Upto
December,
2013)
   Survey Statistics
Financial Year No. of Surveys Total Undisclosed
                                                     Income
                           Detected (In Rupees Crore)
  conducted
2010-11 3911
2011-12 3706
                5894.44
               6572.75
2012-13 4630 19337.46
2013-14 3263
                6968.82
(Upto Dec, 2013)
# Figures are provisional
```

(b) & (c): Details of proceedings conducted in specific cases are not put in public domain, in view of the provisions of the Income Tax, 1961, particularly section 138.

(d)'. Drive against tax evasion is a continuous and on-going exercise. Whenever credible information comes to the notice, appropriate action is taken under provisions of the direct tax laws and any undisclosed income detected is brought to tax. Penal provisions are invoked in appropriate cases, including levy of penalties and launching of prosecution. The Income Tax Department has put in place monitoring mechanism at various levels, inter-alia, through periodical reports, and inspections with a view to ensure that appropriate actions are taken in this regard.

Information with regard to reply to part (a) to (d) of the Question pertaining to cases of evasion of indirect taxes is being collected from

the Central Board of Excise & Customs and will be laid on the Table of the House as early as possible.